

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

TENDER NOTIFICATION

ROC.NO.44/2025 JUDGES'S LIBRARY.

Quotations are invited from the authorized Law Book Sellers/Publishers for supply of **1) Words and Phrases from 1950 to 31st December 2025 and 2) Encyclopaedia of Forms & Precedents from 1902 to 31st December 2025.**

The intending bidders may submit quotations in sealed covers to the Undersigned super scripting **"Quotation for supply of Words and Phrases and/or Encyclopaedia of Forms & Precedents"** during office hours i.e., from 10.30 a.m. to 3.00 p.m. on or before **22.12.2025** at 2nd Floor of High Court Building, Nelapadu, Amaravati- 522 239, either in person or through post conspicuously noting the details of the bidders including mobile number on the cover. The quotations received after the said time and date will not be considered. The bids would be opened on 22.12.2025 at 4:30 P.M. in the presence of the Hon'ble Judges dealing with the Library and the successful bidder would be intimated immediately thereafter.

The High Court reserves the right to accept or reject any or all the quotations and or cancel without assigning any reason (s).

A bid would be rejected in limine if the bidder resorts for rendering false information, and or adopts corrupt practises, in terms of the Guidelines and such bidder would not only be disqualified but shall also be black listed.

Amaravati,

DT: 06.12.2025


REGISTRAR (ADMINISTRATION)

Guidelines for Disqualification and Black Listing of Book Sellers indulging in various kinds of unhealthy and or malpractices

1. False / Misleading Information

- Submission of false, fabricated, or misleading information or documents.
- Suppression of material facts in the bid.

2. Conflict of Interest

- The bidder has direct or indirect relation with another bidder participating in the same tender, leading to cartelization or collusion.
- The bidder has any conflict of interest as determined by the Tender Inviting Authority.

3. Tampering / Corrupt Practices

- Alteration or tampering of tender documents.
- Involvement in fraudulent practices, bribery, undue influence, or corruption during the bidding process.

4. Prohibition on Canvassing

- Any effort by a bidder to influence the tender inviting/accepting authority, evaluation committee, or any official concerned with the tender process, either directly or indirectly, will result in the immediate rejection of the bidder's tender.

5. Disqualification for Undue Influence

- Bidders shall not approach the tender authority or its officers for canvassing, persuasion, or exerting influence in any form, including personal approach, recommendation, correspondence, or third-party intervention.
- Any such attempt will lead to summary disqualification of the bid and forfeiture of the Earnest Money Deposit (EMD).

6. Blacklisting for Corrupt Practices

- If a bidder is found to have adopted corrupt, fraudulent, collusive, or coercive practices to secure the contract, such bidder shall be disqualified, debarred from future tenders for a period of two years, and liable for further legal action as per applicable laws.

7. Authority's Right

- The Tender Inviting Authority reserves the right to disqualify any bidder who is found to have influenced or attempted to influence the bidding process in any manner detrimental to fair competition.

General ::

1. NIT will be published in Official Website.
 2. BIDs would be invited in Sealed Covers.
 3. EMD to be made mandatory where the value of the Books is more than Rs.5 Lakhs.
 4. Forfeiture Clause will be there in the NIT.
-